

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 3351
(To be answered on the 20th March 2025)**

POINT OF CALL STATUS TO TIRUCHIRAPPALLI AIRPORT

3351. SHRI DURAI VAIKO

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

(a) whether the Government considers declaring Tiruchirappalli as a Point of Call (PoC) airport in the Bilateral Air Service Agreement (BASA) between India and Gulf countries; and

(b) if so, the details thereof and if not, the reasons therefor?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Murlidhar Mohol)

(a) & (b): Grant of point of call (PoC) to the designated carriers of foreign countries is a continuous process and is done through bilateral agreements on air services signed between India and foreign countries from time to time. At present, the Government of India promotes more international operations by Indian carriers from non-metro points either directly or through their own operations. Accordingly, non-metro points, including Tiruchirappalli, are not granted as new PoC in the ASAs to any foreign carrier.
